

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

105. I.A. 1425/2022 In C.P.(IB)-4108(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES : M/s. Cosmos Co-Op. Bank Ltd

V/s.

M/s. Mirco Dynamics Pvt Ltd

Appearance

For RP : Adv. Avinash Khanolkar, CS Anagha Anusingharaju

For Respondent: Adv. Chintan Bhuru a/w Adv. Dhruv Surana

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1425/2022

This application has been filed by the Resolution Professional under section 19(2) of IBC seeking cooperation and handing over of the premises of the corporate debtor.

Pursuant to the order dated 06.06.2024, compliance affidavit has been filed by the RP stating that the possession of the premises of the CD along with the inventory has been taken on 18.06.2024.

In view of the above, nothing survives in the present applicant and **I.A. is disposed of.**

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

//Surbhi//

Sd/-

LAKSHMI GURUNG
Member (Judicial)